HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE TWENTY FIRST DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION (PIL) NO: 35 OF 2025

Between:

Dr. M.Karuna, M.B.B.S, D.N.B (Pediatrics), W/o P. Krishna Mohan, Age. 50 years, Occ. Practicing as Pediatrician, R/o. Villa No. 121, Neighborhood Kompally, Medchal Malkajgiri District.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health and Family Welfare Department, Dr. B.R. Ambedkar Secretariat, Saifabad, Hyderabad.
2. The Principal Secretary, Municipal Administration and Urban Development Department, Dr. B.R. Ambedkar Secretariat, Saifabad, Hyderabad.
3. The Commissioner of Health and Family Welfare, Government of Telangana, Koti, Hyderabad.
4. The Director of Public Health and Family Welfare, Koti, Hyderabad.
5. The Joint Director of State Epidimics Cell, Government of Telangana, Koti, Hyderabad.
6. The Institute of Preventive Medicine, Rep. by its Director, Narayanguda Hyderabad.
7. The Greater Hyderabad Municipal Corporation, Rep. by its Commissioner, Tank Bund, Hyderabad.
8. The Chief Entomologist, Greater Hyderabad Municipal Corporation, At Tank Bund, Hyderabad.
9. Union of India, Rep. by its Secretary Health and Family Welfare, New Delhi.
10. The Director of National Vector Borne Disease Control Programme (NVBDCP), 22 Shyam Nath Marg, Delhi-110054.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus in action of the respondents. (a) in taking appropriate steps for eradicating Dengue Fevers by creating public awareness through Fight Dengue Campaigns. (b) in taking necessary steps for preventing the breeding of Dengue causing mosquitoes and the spread of Dengue Fevers, and (c) putting a structure/

mechanism in place for immediate reporting of dengue cases by private hospitals and private medical practitioners as an illegal, arbitrary, discriminatory, unreasonable, unfair unjust, unlawful, unconstitutional, whimsical and in violation of principles of natural justice and in violation of Article 14 and 21 of the Constitution of India and consequently, direct the respondents to take steps to appoint the brand ambassador for awareness of the prevention of the measures of the Dengue Fever across the state and take other steps i.e., Advertisement in Print, Electronic, Social and Mass Media on par at par taken the steps in Dharavi which is major slum area in the Mumbai by the Mumbai Municipal Corporation (MMC) in prevention of Social Epidemic of the Dengue Fever.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider the representations of the petitioner, dated.22/02/2024 and to made available of the Elisa Test Kits for the Dengue diagnosis in all PHCs CHCs, Basthi Hospitals, Area Hospitals, District Hospitals, across the State of Telangana prior to spreading the Epidemic of Dengue in the month of June 2025, pending disposal of the above Writ Petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider the representations of the petitioner, dated. 22/02/2024 and to direct the appoint the brand ambassador for Dengue awareness campaign to reach every citizen across the state of Telangana before spreading the epidemic of dengue in the month of June 2025, pending disposal of the above Writ Petition.

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider the representations of the petitioner, dated.

22/02/2024 and to educate the people who were suffered with dengue in the last year more rather than other areas across the State of Telangana addresses should be plated by GPS forthwith, pending disposal of the above Writ Petition.

Counsel for the Petitioner: SRI PRABHAKAR CHIKKUDU
Counsel for the Respondent Nos.1 TO 8: SRI S.RAHUL REDDY, SPL. GP FOR ADVOCATE GENERAL
Counsel for the Respondent Nos.9 & 10: SRI GADI PRAVEEN KUMAR, Dy. SOLICITOR GENERAL OF INDIA

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT JUSTICE RENUKA YARA

WRIT PETITION (PIL) No.35 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Prabhakar Chikkudu, learned counsel for the petitioner; Sri S.Rahul Reddy, learned Special Government Pleader attached to the office learned Advocate General for the respondent-State and Sri Gadi Praveen Kumar, learned Deputy Solicitor General of India, for respondent No.9.

2. With the consent finally heard.

3. Learned counsel for the petitioner, at the outset, submits that this matter may be disposed of in terms of order passed in W.P (PIL) No.39 of 2019 decided on 22.04.2022.

4. Learned Special Government Pleader has no objection.

5. Accordingly, this Writ Petition is **disposed of**, in terms of order passed in WP (PIL) No.39 of 2019, dated 22.04.2022. There shall be no order as to costs.

Interlocutory applications, if any pending, shall stand closed.

SD/-A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Medical and Health and Family Welfare Department, Dr.B.R. Ambedkar Secretariat, Saifabad, Hyderabad, State of Telangana.
2. The Principal Secretary, Municipal Administration and Urban Development Department, Dr.B.R. Ambedkar Secretariat, Saifabad, Hyderabad.
3. The Commissioner of Health and Family Welfare, Government of Telangana, Koti, Hyderabad.

4. The Director of Public Health and Family Welfare, Koti, Hyderabad.
5. The Joint Director of State Epidimics Cell, Government of Telangana, Koti, Hyderabad.
6. The Director, Institute of Preventive Medicine, Narayanguda Hyderabad.
7. The Commissioner, Greater Hyderabad Municipal Corporation, Tank Bund, Hyderabad.
8. The Chief Entomologist, Greater Hyderabad Municipal Corporation, At Tank Bund, Hyderabad.
9. The Secretary, Union of India, Health and Family Welfare, New Delhi.
10. The Director of National Vector Borne Disease Control Programme (NVBDCP), 22 Shyam Nath Marg, Delhi-110054.
11. One CC to SRI PRABHAKAR CHIKKUDU, Advocate [OPUC]
12. Two CCs to THE ADVOCATE GENERAL, High Court for the State of Telangana, at Hyderabad. [OUT]
13. Two CD Copies

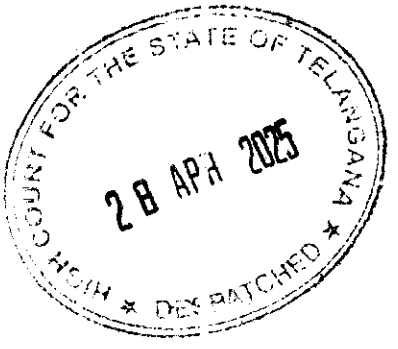
PSK.
LS

HIGH COURT

DATED:21/04/2025

ORDER

WP(PIL).No.35 of 2025



DISPOSING OF THE WRIT PETITION (PIL) WITHOUT COSTS

(16)

Kpr
28/4/25